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IN THE HIGH COURT OF DELHI AT NEW DELHI

O.M.P.(I) (COMM.) 291/2025

NAYARA ENERGY LIMITED

.....Petitioner

Through: Mr. Dayan Krishnan, Sr. Advocate

> with Mr. Adarsh Ramanujan, Mr. Samrat Sengupta and Mr. Aayush

Agarwala, Advocates.

versus

MICROSOFT CORPORATION INDIA PVT LTD & ANR.

....Respondents

Through: Ms. Anuradha Mukherjee with Ms.

Amita Katargadda and Mr. Soumya

Dastupta, Advocates for R1.

CORAM:

HON'BLE MR. JUSTICE PURUSHAINDRA KUMAR KAURAV

ORDER 06.08.2025

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I.A. 19000/2025 (For modification of order dated 30.07.2025)

- Heard learned counsel appearing for the parties on this application. 1.
- 2. In view of the averments made in paragraph no.8, and the fact that the aforesaid position remains undisputed, the Court deems it appropriate to allow the petitioner to make a representation to the respondents detailing any grievances, and in turn, the respondents will address the same.
- Ordered accordingly. 3.
- The order dated 30.07.2025 stands modified to the aforesaid extent. 4.
- 5. The application is disposed of.

PURUSHAINDRA KUMAR KAURAV, J

AUGUST 6, 2025

tr/sp